

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
CIRCUIT COURT SITTING AT BILASPUR

Original Application No. 279/05

Bilaspur, this the 18th day of March, 2005.

Hon'ble Mr. M.P. Singh, Vice Chairman

Hon'ble Mr. Madan Mohan, Judicial Member

Yog raj, D/o Shri Sukla,
Aged about 44 years,
Welder Gr.II, Under SE(PW)
S.E.C. Railway, Raipur,
Residing at : Vijay Nagar,
Bhanpuri, Near Chota Talab
P.O. Birgaon, Raipur(C.G.).

APPLICANT

(By Advocate - Shri B.P. Rao)

VERSUS

1. Union of India,
Through : The General Manager,
South East Central Railway,
Bilaspur Zone, G.M. Office,
PO : Bilaspur
Tehsil & District : Bilaspur(C.G.)

2. The Divisional Railway Manager,
South East Central Railway,
Raipur Division, Raipur
Tehsil & District: Raipur(CG)

3. The Divisional Personnel Officer
South East Central Railway,
Raipur Division, Raipur
Tehsil & District Raipur(CG)

4. The Sr. Divisional Engineer(Coordination)
South East Central Railway,
Raipur Division, Raipur
Tehsil & District : Raipur(CG)

RESPONDENTS

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this original Application, the applicant has sought the following main relief :-

"8.2 That, the Hon'ble Tribunal be pleased either to decide the grievance in favour of the Applicant or to pass a direction to the Respondent/s, to dispose the Applicant's Representation submitted jointly on 24.2.2004 (Annexure A-5) at the earliest."

2. Heard the learned counsel for the applicant.

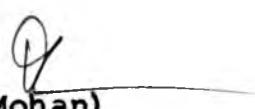
3. The brief facts of the case are that the applicant is working as a Gangman and has appeared in the selection for H.S. Grade-II (Welder). He was promoted to that grade on

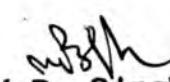
D.P.S.

28.12.1999. Thereafter he has been reverted to the post of Gangman on 2.11.2001 and an amount of Rs. 502/- is ^{being} recovered from his salary. In this regard he has submitted his representation on 24.2.2004. Hence, this Original Application is filed.

4. In the facts and circumstances of the case, we deem it appropriate to direct the respondent No. 2 to consider and decide the representation of the applicant dated 24.2.2004 by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. We do so accordingly. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondent No. 2 immediately.

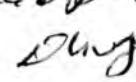
5. Accordingly, the Original Application stands disposed of at the admission stage itself.

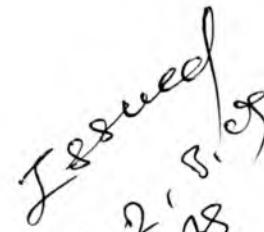

(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

"SA"

पूछाने वाले दो/एक..... जलालपुर, दि.....
प्रतिनिधि का नाम -
(1) सचिव, राजस्व विभाग, जलालपुर
(2) आमदार, विधायिका, के काउंसल
(3) प्रत्यक्षी विधायिका, के काउंसल
(4) विधायक, दोस्रा, जलालपुर विधायिका
सूचना एवं आवश्यक कार्यालयी द्वारा


B.P. Kapoor

Dny


T.S. Sreedharan
22/3/08